Companies allowed to Invest in Foreign Countries

2090. SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of FINANCE be pleased to state:

(a) what are the names of the companies, their lines of business and location of their operations which have been allowed to invest in foreign countries;

(b) how many and which of these ventures are presently in operation and how many are expected to become operational in the future; and

(c) how much inward remittances have been received as returns from investments in these overseas ventures during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) to (c) The information is being collected and will be laid on the Table of the House as soon as it becomes available.

अजमेर के लिए विमान सेवा

2091. श्री भगवान देव :

क्या पर्यटन और नागर विमानन यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार अजमेर में ख्वाजा साहिब की दरगाह और अजमेर के निकट पुष्कर तीर्थ के महत्व तथा इन स्थानों पर प्रतिवर्ष बड़ी संख्या में आने वाले भारतीय और विदेशी पर्यटकों को ध्यान में रखते हुए, अजमेर में एक हवाई अड्डे का निर्माण करके विमान सेवा को चालू करने का है;

(ख) यदि हां, तो विमान सेवा कब तक चालू किये जाने की संभावना है; और

(ग) यदि नहीं, तो इस बारे में अनुभव की जा रही कठिनाइयां क्या हैं?

पर्यटन और नागर विमानन तथा श्रम मंत्री (श्री जे० बी० पटनायक) :

(ग). इन्डियन एयरलाइन्स की अजमेर के लिए विमान सेवा चालू करने की कोई योजनाएं नही हैं। तथापि, तीसरी वायु सेवाएं चालू हो जाने पर अजमेर को विमान सेवा से जोड़ने पर विचार किया जा सकता है।

Daily Air Link for Bhubaneshwar, Rourkela, Gopalpur, Utkela and Sambalpur

2092. SHRI RASABEHARI BEHERA.

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are planning to link Bhubaneswar, Rourkela, Gopalpur, Utkela, Sambalpur by air, daily service;

(b) if so, from when it will start; and

(c) if not, the reasons thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK) (a) to (c) Due to paucity of aircraft resources Indian Airlines does not intend introducing new airlinks such as Bhubaneshwar/Rourkela/Gopalpur/Utkela/Sambalpur. However, East Air, a private operator of Bhubaneshwar has been permitted to operate non-scheduled flights, thrice weekly, on the route Bhubaneshwar|Rourkela Ranchi/Jamshedpur and return.

ग्राम अगुचा, राजस्थान में जस्ता-भंडार

2093. श्री गिरधारी लाल व्यास :

क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में भीलवाड़ा जिले के हुर्दा तहसील के अगुचा ग्राम में जस्ते का विशाल भंडार पाया गया है;

(ख) क्या यह भी सच है कि देश में ऊंची प्रतिशतता वाले जस्ते का यह सब से विशाल भंडार है; और

(ग) क्या वहां पाये गये जस्ते के विशाल भंडार को देखते हुए वहां जस्ता कारखाना लगाने का विचार है और पिछड़े क्षेत्रों में ऐसे कारखाने के बारे में सरकार की नीति क्या है?

वाणिज्य तथा नागरिक पूर्ति और इस्पात और खान मंत्री (श्री प्रणब मुखर्जी): (क) जी हां।

(ख) और (ग). अब तक की गई खोजों से यह संकेत मिलता है कि इस निक्षेप मे जस्ता-सीसा अयस्क के लगभग 26 मिलियन टन महत्वपूर्ण भण्डार है जिसमे औसतन लगभग 10 से 12 प्रतिशत जस्ता और 1 से 2 प्रतिशत सीसा है।

इस निक्षेप की और आगे गहन खोज की जा रही है और निक्षेप की क्षमता का पूरी तरह आकलन कर लेने के बाद ही उसके समुचित दोहन के प्रस्तावों पर विचार किया जाएगा।

Overdraft by West Bengal by Reserve Bank of India

2094. SHRI HANNAN MOLLAH: Will the Minister of FINANCE be pleased to state:

(a) whether States, specially West Bengal, suffer from overdraft policy of the Central Government; and

(b) what is the latest order of the Reserve Bank of India regarding overdraft to be taken by the West Bengal State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b): Overdrafts of the States on the Reserve Bank of India are in contravention of Article 293(3) of the Constitution and the agreements required to be entered into by the State Governments with the Reserve Bank of India under Section 21 (A) of the Reserve Bank of India Act. The scheme of regulation of States' overdrafts, framed in consultation with the Reserve Bank of India and the Planning Commission, and enforced with effect from the 1st October 1978, is in accordance with the provisions of the Constitution and the proper relations between the Reserve Bank of India and the State Governments. This scheme does not permit any State Government to be continuously in overdraft for more than working days. The scheme is uniformly applicable to all the State Governments and any State with proper fiscal and financial management does not suffer any hardship under the scheme.

Sick tea gardens taken over by Central Government

2095. SHRI ANANDA PATHAK:
SHRI SUBODH SEN:

Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) the number of closed and sick tea gardens taken over by the Central Government and their names;

(b) the number of employees engaged in those units; and

(c) whether the employees concerned enjoy statutory benefits provided under different Acts?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES & STEEL AND MINES (SHRI PRANAB MUKHERJEE) (a) The names of the sick tea gardens whose management has been taken over by the Central Governmnt under the provisions of the Tea Act, 1953 are given below:—

1. Pashok tea estate.
2. Looksan tea estate.
3. Vah-Tukvar tea estate.
4. Chargola tea estate.
5. Potong tea estate.
6. Kumai tea estate (since returned to owner)